

Dated: 3/1/94.

(9)

Ms. Sulekha Kumbare counsel for the applicant states that the applicants have been provided with work and that the grievance does not subsist. The reply filed by Shri M.G. Bhargade is taken on record. Since the applicant does not want to ~~proceed~~ ^{proceed} with the application, the application is dismissed for want of prosecution.

M.R. Kolhatkar
(M.R. Kolhatkar)
MCA)

(M.S. Deshpande)
V/c.

3/1/94
order/Judgement despatched
to Applicant/Respondent (s)
on 20/1/94

95/1/94